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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1635 of 2005

Allahabad this the 01st day of May, 2006

Hon'ble Mr. A.K. Bhatnagar, Member (J)

Pita Ram, R/o House No.434 Mohalla-Bihari Je Ka Mandir, Babina Cantt., District Jhansi.

Applicant

By Advocate Mr. H.C. Mishra

Versus

1. Union of India Ministry of Defence, Government of India, through its Secretary South Block, New Delhi.
2. Chief Engineer, Headquarter Central Command, Lucknow (M.E.S.) Military Department, Lucknow.
3. Garrison Engineer, M.E.S. Military Department Babina Cantt., District Jhansi.
4. J.C.D.A. (Funds), Meerut, Office of the M.E.S. G.P. Fund Liaison Cell C/o C.W.E. Meerut.

Respondents

By Advocate Shri S. Singh

O R D E R

By Hon'ble Mr.A.K. Bhatnagar, Member (J)

By this O.A. the applicant has prayed for a direction to the respondents to pay the balance amount of G.P. Fund Rs.15751/- with 10% interest to the applicant within stipulated time granted by this Tribunal.

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2. The brief facts giving rise to this O.A., as per the applicant, are that he was retired on 31.12.2001 from the post of Coma Pipe Fitter (High Skilled) M.E.S. Military Department, Garrison Engineer, Babina Cantt. Jhansi. The grievance of the applicant is that balance of amount of G.P. Fund i.e. Rs.15751/-, which is due to the applicant, has still not been paid to him. When no action was taken by the respondents on the representation of the applicant, he sent a registered notice through his counsel to the respondents. In reply to that, a letter dated 13.08.2005 was received in which it was clearly mentioned that the case of the applicant has been forwarded to J.C.D.A. (Funds), Meerut for taking necessary action regarding its finalization, on 10.10.2002, followed by reminders dated 12.01.2004, 15.09.2004 and 12.08.2005, therefore, the applicant should directly contact/approach to J.C.D.A. (Funds), Meerut for its finalization and payment, instead of sending letters to the Office of respondent no.3 i.e. Garrison Engineer, M.E.S. Military Department Babina Cantt., District Jhansi. Learned counsel for the applicant at this stage submitted that the applicant will be satisfied if he is granted liberty to file a representation to this effect to the concerned authority i.e. J.C.D.A. (Funds) Meerut, as pointed out in the letter dated 13.08.2005 (annexure A-1), and the concerned authority may be directed to decide the same within the time stipulated by this Tribunal.

3. After hearing the counsel, I am of the view that this O.A. can be disposed of at the admission stage itself by issuing appropriate direction to concerned authority in the respondents' establishment.

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4. Accordingly, the O.A. stands disposed of at the admission stage itself with liberty to the applicant to file a fresh representation to the concerned authority i.e. J.C.D.A. (Funds), Meerut within a period of 15 days from the date of receipt of a copy of this order and the J.C.D.A. (Funds), Meerut-respondent no.4 is directed to decide the same within a period of one month from the date of filing of the representation before him with communication to the applicant.

Member (J)

/M.M./